

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

Civil Appeal No(s). 2062/2015

SUSHITAL DHAR AND ANR.

Appellant(s)

VERSUS

PANNALAL GHOSH (D) AND ORS

Respondent(s)

WITH

CONMT.PET.(C) No. 321/2009 in C.A. No. 2063/2015, CONMT.PET.(C) No.322/2009 in C.A. No. 2062/2015, C.A. No. 2063/2015, C.A. No. 2064/2015, C.A. No. 2065/2015, C.A. No. 2066/2015, C.A. No. 2067/2015, C.A. No. 2068/2015, C.A. No. 2069/2015, C.A. No. 2070/2015, C.A. No. 2071/2015, C.A. No. 2072/2015 and C.A. Nos.2073-2074/2015

O R D E R

Application for bringing on record the legal representatives of the deceased respondent in Civil Appeal No.2062 of 2015 is allowed.

We have heard the learned counsel appearing for the appellants at length.

We do not find any reason to interfere with the impugned Judgment passed by the High Court.

We find no merit in the Civil Appeals.

Accordingly, the Civil Appeals are dismissed.

In view of dismissal of the Civil Appeals, nothing remains in the Contempt Petitions and the same are also closed.

However, Agreement of Compromise dated 2-1-2012 which has been entered into between the parties and whoever has already signed the said Agreement shall be bound by the said Compromise.

.....J
(PINAKI CHANDRA GHOSE)

.....J
(ROHINTON FALI NARIMAN)

NEW DELHI;
3RD MAY, 2017.

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 2062/2015

SUSHITAL DHAR AND ANR.

Appellant(s)

VERSUS

PANNALAL GHOSH (D) AND ORS

Respondent(s)

(With appln.(s) for substitution of l.rs of the deceased respondent and disposal of SLP in terms of compromise)

WITH

CONMT.PET.(C) No. 321/2009 in C.A. No. 2063/2015

CONMT.PET.(C) No. 322/2009 in C.A. No. 2062/2015

C.A. No. 2063/2015

(WITH APPLN. (S) FOR disposal of SLP in terms of compromise)

C.A. No. 2064/2015

C.A. No. 2065/2015

C.A. No. 2066/2015

C.A. No. 2067/2015

C.A. No. 2068/2015

C.A. No. 2069/2015

C.A. No. 2070/2015

C.A. No. 2071/2015

C.A. No. 2072/2015

C.A. No. 2073-2074/2015

Date: 03/05/2017 These appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

For Appellant(s)

Mr. K. V. Mohan, AOR

Mr. Bijan Kumar Ghosh, AOR

For Respondent(s)

Mr. Bijan Kumar Ghosh, AOR

Mr. Ashok Kumar Gupta II, AOR

Mrs. K. Sarada Devi, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Application for bringing on record the legal representatives of the deceased respondent in Civil Appeal No.2062 of 2015 is allowed.

The Civil Appeals are dismissed in terms of the signed order

In view of dismissal of the Civil Appeals, nothing remains in the Contempt Petitions and the same are also closed.

However, Agreement of Compromise dated 2-1-2012 which has been entered into between the parties and whoever has already signed the said Agreement shall be bound by the said Compromise.

(VISHAL ANAND)
COURT MASTER

(SUMAN JAIN)
COURT MASTER

(Signed Order is placed on the file)